

Simultaneously the settlement of claims on reimbursement basis continues to be available in non-network hospitals. The list of Hospitals in the Network in these cities is available on the websites of TPAs / Insurance Companies. In the rest of India the earlier process of rendering cashless facility is still continuing.

**Request for inclusion of Rajendra Medical Hospital,  
Patiala, under PMSSY**

2509. SHRI AVINASH RAI KHANNA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that the Rajendra Medical Hospital at Patiala was inaugurated by Pt. Jawaharlal Nehru the first Prime Minister of India in 1954;

(b) whether it is also a fact that the Government medical college under this hospital has 150 MBBS seats and the State Government of Punjab has been spending crores of rupees for its maintenance and upgradation;

(c) if so, whether Government has received a request from the State Government of Punjab to include this medical college and hospital under Prime Minister Swasthya Suraksha Yojana (PMSSY);

(d) if so, by when this project will be included in PMSSY; and

(e) if not, the reasons therefor?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) Yes.

(b) The Government Medical College, Patiala has 150 MBBS seats. However, the information on expenditure made by the State Government for maintenance and upgradation of the institute is not centrally maintained.

(c) No.

(d) and (e) Does not arise.

**Prevention of female feticide**

2510. DR. PRABHA THAKUR:

SHRI NARENDRA BUDANIA:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) the percentage of decrease or increase reported in female foeticide cases due to laws enacted and measures taken by Government to prevent female foeticide;
- (b) the States where female foeticide percentage is minimum and maximum; and
- (c) the details of present situation in various States in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DINESH TRIVEDI): (a) As per the information received from National Crime Record Bureau (NCRB), the NCRB does not provide the data on female foeticide separately. However, the number of reported cases of foeticide were 125, 96, 73 and 107 (provisional) during the year 2006, 2007, 2008 and 2009 respectively.

Pre-conception & Pre-natal Diagnostic Techniques (PC&PNDT) Act, 1994 prohibits the selection or determination of sex, before or after conception. The efforts taken by the Government under PC&PNDT Act, 1994 for its effective implementation include constitution of a National Inspection & Monitoring Committee (NIMC), creating awareness on the issue through various IEC mechanisms, sensitizing stake holders including the judiciary and public prosecutors, holding of workshops/seminars and community awareness through auxiliary Nursing Midwife (ANM) and Accredited Social Health Activist (ASHA), as well as facility for on-line filing of Form 'F' by clinics for better implementation of the Act.

(b) and (c) During the year 2008, no case was registered in Arunachal Pradesh, Assam, Bihar, Goa, Jammu & Kashmir, Jharkhand, Kerala, Manipur, Meghalaya, Mizoram, Nagaland, Orissa, Sikkim, Tamil Nadu, Tripura, Uttarakhand, A&N Island, Chandigarh, D&N Haveli, Daman & Diu, Lakshadweep and Puducherry. Punjab registered 24 cases of foeticide during the same period, which was maximum number in the country. State wise details are given in the Statement.

**Statement**

*Cases Registered(CR), cases chargesheeted(CS), cases convicted(CV), persons arrested(PAR), persons chargesheeted(PCS) & persons convicted(PCV)  
under foeticide of children (Section 315 and 316 IPC) during 2006-2008*

Sl	States	2006						2007						2008					
		CR	CS	CV	PAR	PCS	PCV	CR	CS	CV	PAR	PCS	PCV	CR	CS	CV	PAR	PCS	PCV
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
1	Andhra Pradesh	5	5	0	4	5	0	0	0	0	0	0	0	2	1	0	1	1	0
2	Arunachal Pradesh	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
3	Assam	1	1	1	1	1	1	0	0	0	0	0	0	0	0	0	0	0	0
4	Bihar	0	1	0	0	1	0	0	0	0	0	0	0	0	0	0	0	0	0
5	Chhattisgarh	5	1	0	1	1	0	10	4	2	8	7	3	9	6	4	3	4	2
6	Goa	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
7	Gujarat	8	2	0	5	5	0	1	1	0	1	1	0	1	1	0	1	1	0
8	Haryana	9	2	0	9	9	0	4	1	0	1	1	0	5	3	0	7	7	0
9	Himachal Pradesh	5	1	0	5	4	0	1	0	0	0	1	0	2	1	1	1	1	1
10	Jammu & Kashmir	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0

11	Jharkhand	1	0	0	15	13	0	0	0	0	0	0	0	0	0	0	0	0	
12	Karnataka	13	0	0	0	0	0	7	0	0	0	0	5	1	0	1	1	0	
13	Kerala	0	1	0	0	2	0	0	0	0	0	0	0	0	0	0	0	0	
14	Madhya Pradesh	14	4	2	6	6	1	10	7	0	11	11	0	8	4	3	12	12	6
15	Maharashtra	10	5	0	11	11	0	1	0	0	0	0	2	0	0	4	0	0	
16	Manipur	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	
17	Meghalaya	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	
18	Mizoram	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	
19	Nagaland	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	
20	Orissa	0	0	0	0	0	0	5	4	0	8	8	0	0	0	0	0	0	
21	Punjab	22	2	0	7	2	0	35	8	0	9	8	0	24	3	2	8	4	1
22	Rajasthan	25	3	1	8	8	1	16	0	0	0	0	0	10	0	0	0	0	0
23	Sikkim	0	0	0	0	0	0	0	0	0	0	0	0	1	0	0	1	0	
24	Tamil Nadu	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	
25	Tripura	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
26	Uttar Pradesh	2	2	1	5	5	2	1	1	1	2	2	1	2	2	0	5	5	0
27	Uttarakhand	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
28	West Bengal	0	0	0	0	0	0	1	0	0	0	0	0	1	0	0	1	0	0
	Total State	118	30	5	77	73	5	92	26	3	40	39	4	71	23	10	44	37	10
29	A&N Islands	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
30	Chandigarh	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
31	D&N Haveli	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
32	Daman & Diu	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
33	Delhi UT	7	5	0	0	0	0	4	1	0	1	1	0	2	0	0	0	0	0
34	Lakshadweep	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
35	Puducherry	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
	TOTAL UT	7	5	0	0	0	0	4	1	0	1	1	0	2	0	0	0	0	0
	TOTAL ALL INDIA	125	35	5	77	73	5	96	27	3	41	40	4	73	23	10	44	37	10

Source: Crime in India Note: Information on disposal by police and courts includes the information on pending cases from previous years also.